

Ø
SLP(Crl.)No. 4926-4927 OF 2003
ITEM No.53

Court No. 3

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 4926-4927/2003
(From the judgement and order dated 16/04/2003 in CRLA 396/96 and
1197 of The HIGH COURT OF M.P AT GWALIOR)

STATE OF M.P.

Petitioner (s)

VERSUS

DHARKOLE @ GOVIND SINGH & ORS.

Respondent (s)

(With Appln(s). for exemption from filing O.T.)
(With Office Report)

Date : 12/01/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s)Mr. Siddhartha Dave,Adv.
Ms. Vibha Datta Makhija,Adv.
Ms. Vibha Datta Makhija,Adv.

For Respondent (s)Mr. J.P.Pandey,Adv.
Mr. D.N. Mishra,Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the respondent is granted four
weeks' time for filing vakalat and counter, if any.

(Neena Verma) (Vijay Aggarwal)
Court Master Court Master